

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
IA No. 177/JPR/2024  
IA No. 276/JPR/2024  
CP No. (IB)- 62/7/JPR/2023  
Under Section 7 of IBC, 2016

**In the matter of:**

**Jumbo Finvest (India) Ltd. .... Financial Creditor/ Applicant**

**Versus**

**FS Housing Pvt. Ltd. ...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

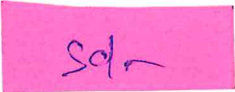
**Present Through Video Conferencing: -**

For the Financial Creditor : Prateek Kedawat, Adv.  
Mohd. Bilal, Adv.

For the Corporate Debtor : Major R.P. Singh, Sr. Adv.  
Bhriugu Sharma, Adv.  
Himanshu Kaushik, Adv.

**ORDER**

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner. Major R.P. Singh, Sr. Adv. along with Mr. Bhriugu Sharma, Adv. & Mr. Himanshu Kaushik, Adv. appearing on behalf of the Respondent. Rejoinder has been filed by the Petitioner. Copy of the same has been furnished to the learned counsel for the Respondent. Pleadings are complete in this matter. List the matter along with CP No. (IB)- 29/95/JPR/2024 & CP No. (IB)- 30/95/JPR/2024 for arguments on 12.08.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 24, 2024